

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 231/TT/2016

Subject : Determination of transmission tariff for 2 nos. 765 kV line bays along with 2x240 MVAR switchable line reactors each at Srikakulam and Angul for termination of both circuit of 765 kV D/C Srikakulam - Angul transmission line, 2x1500 MVA 765/400 kV ICT's and 1x330 MVAR 765 kV Bus Reactor at Srikakulam under "Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area -part-C" in Southern Region and Eastern region.

Date of Hearing : 15.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 22 others

Parties present : Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri K.K. jain, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri R.B. Sharma, Advocate, BSP (H)CL

Record of Proceedings

The representative of petitioner submitted that:-

- (a) The instant petition has been filed for determination of transmission tariff for determination of transmission tariff for 2 nos. 765 kV line bays along with 2x240 MVAR switchable line reactors each at Srikakulam and Angul for termination of both circuit of 765 kV D/C Srikakulam-Angul transmission line, 2x1500 MVA 765/400 kV ICT's and 1x330 MVAR 765 kV Bus Reactor at Srikakulam under "Common System associated with East Coast Energy private limited and NCC



power projects limited LTOA generation projects in Srikakulam Area Part-C” in Southern Region and Eastern region.

- (b) The common transmission system for IPP generation projects in Srikakulam area was discussed and agreed by SR constituents in 30th meeting of Standing Committee held on 13.4.2010 and special meeting of SRPC held on 25.11.2010
- c) The transmission system comprised establishment of 765/400 kV pooling station at Srikakulam, where power from IPPs shall be pooled and transmitted to various beneficiaries through Srikakulam Pooling station – Angul 765 kV D/C line. The entire system was to be initially operated at 400 kV (under part-A) and to be upgraded to 765 kV at a later date (under part- C). Accordingly, transmission system was divided into two parts;
- d) As per the Investment Approval dated 29.5.2012, the commissioning schedule of the project is 36 months from the date of Investment Approval. i.e. 28.6.2015 against which the subject assets are anticipated to be put under commercial operation on 1.11.2016. Hence, there is a delay of about 17 months 4 days in commissioning of the subject assets;
- e) Delay is mainly on account of forest clearance, RoW issues during construction of transmission line, delay in land acquisition at Srikakulam and severe ROW issues at Angul, law and order problem at Angul sites, Cyclone-Phailin & Hudhud etc; and
- f) He further requested to allow the AFC under Regulation 7(7) of 2014 Tariff Regulations.

2. The Commission directed the petitioner to file the following information, on affidavit by 13.1.2017 with a copy to the respondents:-

- (i) Actual COD alongwith RLDC certificate for successful completion of trial operation in accordance with 2014 Tariff Regulations;
- (ii) If there is change in COD, revised forms as per actual COD;
- (iii) With regard to the sharing of transmission charges, whether the beneficiaries are firm-up? If yes provide details?
- (iv) CEA certificate under Regulation 43 of CEA (measures related to safety & electric supply) Regulations, 2010 for the assets covered in the instant petition;



- (v) Coloured single line diagram with clearly indicating assets covered in the instant petitions alongwith downstream details. Status of downstream of Srikakulam Sub-station;
- (vi) Status of associated generating station;
- (vii) Chronology of the time over-run along with documentary evidence in the following format:

Asset	Activity	Period of activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

- (viii) Details of capital cost as on COD on accrual basis, un-discharged liabilities as on COD and actual discharge of such liabilities (by payment) made during 2014-19 tariff period, duly certified by the Auditor;
- (ix) In Form-4A (Statement of Capital Cost), indicate the liability included in the Gross Block;
- (x) Whether entire amount of initial spares claimed has been discharged as on COD? If not, submit the year wise details of liability discharged and undischarged w.r.t. initial spare. clarify whether the undischarged liability as on COD for initial spares are adjusted in estimated additional capitalisation or not;
- (xi) The computation of interest during construction for the asset;
 - a. from the date of infusion of debt fund up to scheduled COD and from scheduled COD to actual COD (in case the actual COD falls after scheduled COD) or
 - b. from date of infusion of debt fund up to actual COD as per Regulation 11 (A) (1) of , 2014 Tariff Regulation (in case the actual COD falls within scheduled COD);
- (xii) Confirm whether the proposed loan as mentioned in Form 9C pertains to Bond Series LIV;
- (xiii) Duly filled Form- 15 for actual cash expenditure; and
- (xiv) Is any asset de-capitalised/replaced on commissioning of the instant assets?, if so, submit the details of de-capitalised/replaced asset (i.e. date of capitalization of replaced asset, Gross Block, accumulated depreciation till



the date of replacement.) along with the details of petition Nos. in which the tariff of the replaced assets are claimed by the petitioner.

3. The Commission further directed the petitioner to submit the editable soft copy in excel format with links for the information sought in point (xi).
4. The Commission directed the respondents to file their reply by 30.1.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 10.2.2017. The information sought above is in terms of the Commission's order dated 6.5.2016 in Petition No. 8/SM/2016 which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned. In case, no information is filed within the said date, the matter shall be placed before the Commission for necessary orders.
5. The Commission directed the petitioner to ensure that all relevant documents as per the checklist in order dated 6.5.2016 in Petition No. 8/SM/2016 are filed alongwith the petitions to be filed by the petitioner in future.
6. The tariff under Regulation 7(7) of the 2014 Tariff Regulations shall be issued separately.
7. The petition shall be listed for hearing on 21.2.2017 for final hearing.

By order of the Commission

(T. Rout)
Chief (Law)

